



गृह मंत्रालय
MINISTRY OF
HOME AFFAIRS



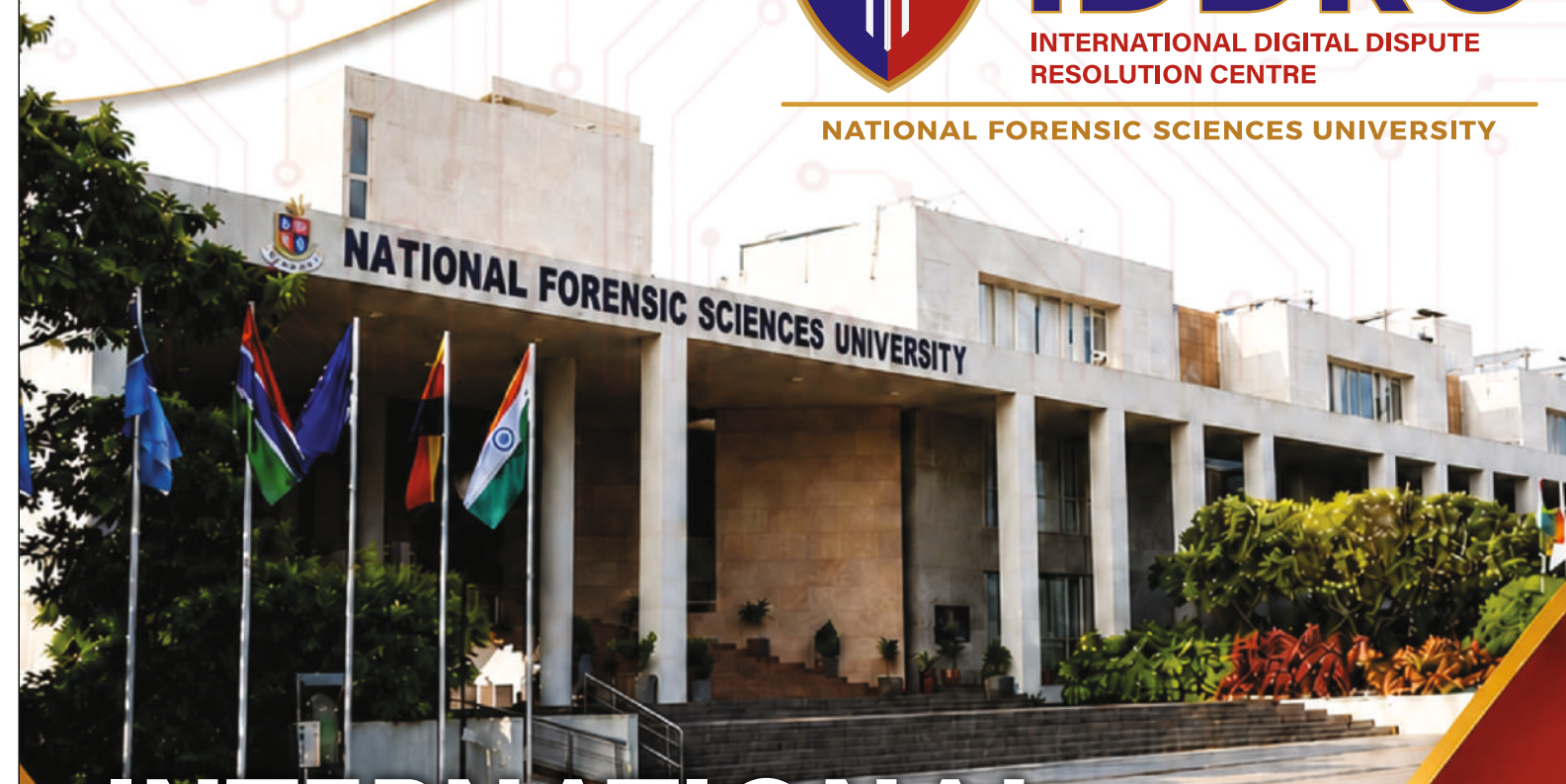
National Forensic
Sciences University
Knowledge | Wisdom | Fulfilment
An Institution of National Importance
(Ministry of Home Affairs, Government of India)



IDDRC

INTERNATIONAL DIGITAL DISPUTE
RESOLUTION CENTRE

NATIONAL FORENSIC SCIENCES UNIVERSITY



INTERNATIONAL DIGITAL DISPUTE RESOLUTION CENTER

WILL TO RESOLVE, THERE IS A WAY

ABOUT NFSU

The National Forensic Sciences University (NFSU), established in 2008 and declared an Institution of National Importance by Parliament in 2020 under the Ministry of Home Affairs, is the world's only university dedicated exclusively to forensic sciences, criminology, cybersecurity and allied disciplines.

Headquartered in Gandhinagar, Gujarat, NFSU operates campuses across India and in Uganda, offering programmes from undergraduate to doctoral levels across forensic science, law, technology and justice studies.

As part of its mandate to modernise justice systems, NFSU established IDDRC as a digital-first institution for arbitration and mediation.

ABOUT IDDRC

VISION

IDDRC seeks to be a credible, neutral, and technology-enabled institution for international arbitration and mediation, delivering secure, efficient, and future-ready dispute resolution aligned with global standards and the Arbitration and Conciliation Act, 1996.

GOVERNANCE FRAMEWORK

IDDRC operates within NFSU's governance architecture, with authority deliberately distributed across the Board of Governors, Directorate, and Panel of Arbitrators, ensuring continuity, independence, neutrality, and procedural integrity.

The Director oversees day-to-day operations under Board supervision and serves as the Centre's sole official communication channel, supported by a defined line of succession. Case Managers and Law Researchers are appointed through a qualification-gated process, ensuring a professionally staffed registry.

**Where institutional
governance meets
digital innovation.**



NOT JUST DIGITISED.

DIGITAL-NATIVE.

IDDRC's framing is deliberate: Digital ADR from birth, Rules in the DNA. The IDDRC Arbitration Rules, 2026 are not simply published in a rulebook – they are translated directly into a controlled digital workflow, so that procedural discipline is enforced by the platform itself at every stage of a case, not left to individual diligence.

**RULES BECOME
WORKFLOWS.
WORKFLOW
SCREATE RECORDS.
RECORDS CREATE
ACCOUNTABILITY.**

INSTITUTIONAL ADMINISTRATION

IDDRC is a fully administered institution, not an ad hoc forum. A dedicated Secretariat and case management system support structured and monitored proceedings, organised communication, and consistent procedural discipline throughout the life of a case.

DIGITAL INFRASTRUCTURE

IDDRC is built as a digital-first dispute resolution platform, enabling electronic filings, virtual hearings, and end-to-end online case administration.

Secure document management and technology-assisted proceedings support accessibility, efficiency, confidentiality, and cross-jurisdictional participation.

RULES & PROCEDURAL ARCHITECTURE

Proceedings are administered under the IDDRC Arbitration and Mediation Rules, 2026, covering commencement, tribunal constitution, emergency arbitration, fast-track procedures, interim measures, and consolidation.

Defined timelines, confidentiality safeguards, structured cost principles, and controlled procedural workflows provide predictability, transparency, and clarity at every stage.

SCOPE OF SERVICES

ARBITRATION

IDDRC administers institutional arbitration under the IDDRC Arbitration Rules, 2026, governing the commencement of proceedings, constitution of the Tribunal, and conduct of hearings. The Rules provide for emergency arbitration, consolidation, interim measures, and fast-track procedures, each supported by defined procedural timelines. Electronic filings, virtual hearings, and digital case management are integral to the process, delivering efficiency, accessibility, and procedural control.

MEDIATION

IDDRC provides structured, facilitative, and evaluative mediation within its institutional framework. Mediation may be integrated at any stage of arbitral proceedings, allowing parties to pursue settlement without compromising procedural governance. Technology-assisted and hybrid formats enable confidential, efficient, and flexible resolution while remaining subject to institutional supervision.

PANEL OF ARBITRATORS & MEDIATORS

IDDRC maintains a curated and periodically reviewed Panel of Arbitrators and Mediators, constituted under its institutional Rules. The Panel comprises experienced professionals across legal, commercial, technical, and interdisciplinary domains, supporting competence, neutrality, and diversity. Appointments are subject to mandatory consent and disclosure requirements. Before an appointment is made, arbitrator caseload and availability are checked live against the Panel. Availability is verified – not self-declared. Structured appointment mechanisms, disclosure norms, and institutional oversight strengthen the integrity and independence of every proceeding.

// IDDRC serves a wide spectrum of stakeholders across sectors: bridging disputes with expertise, neutrality, and integrity.



WHO IDDRC IS BUILT FOR



CORPORATES & COMMERCIAL COUNTERPARTIES

Businesses, PSUs, startups, and vendors seeking efficient, confidential, and enforceable dispute resolution.



INTERNATIONAL & DISTRIBUTED PARTIES

Public sector undertakings, statutory bodies, and regulatory authorities requiring neutral and credible resolution mechanisms.



PSU, GOVERNMENT-LINKED & REGULATED ENTITIES

Cross-border entities and distributed parties seeking a neutral, expert forum in India.



IN-HOUSE COUNSEL & LAW FIRMS

Legal professionals and law firms seeking institutional support for arbitration, mediation, and expert determination.

WHAT MAKES IDDC DIFFERENT

SIX ENGINES. ONE RECORD

1. RULE ENGINE:

Maps every action to its applicable Rule and authorised role.

2. TIMELINE ENGINE:

Computes, tracks, and manages deadlines against one shared case clock.

3. AUTHORITY ENGINE:

Routes decisions to the correct authority and blocks unauthorised action.

4. FEE ENGINE:

Calculates and validates procedural payments and costs under the Rules.

5. NOTIFICATION & SERVICE ENGINE:

Creates official communications and records proof of transmission.

6. AUDIT & RECORD ENGINE:

Preserves events, documents, decisions, and procedural states in a hash-chained record.

If a case goes to court tomorrow, what can the institution prove? IDDC answers from its own records – not from memory or goodwill. Six interlocking digital engines operate against a single, unified case record.



PROCEDURAL INNOVATION

UNDER THE IDDC ARBITRATION RULES, 2026

EMERGENCY ARBITRATION

An Emergency Arbitrator is appointed within two business days, with a hearing scheduled within a further two business days. The process operates on a fourteen-day architecture, with emergency relief ordinarily valid for 90 days, unless modified or extended.

FAST-TRACK ARBITRATION

An expedited, opt-in procedure centred on written pleadings and documents. An oral hearing is held only where all parties request it or where the Tribunal considers it necessary. The award is targeted within six months of the Tribunal entering upon reference.

ARBITRATION-MEDIATION CONTINUUM

Parties may jointly suspend arbitration at any stage to explore mediation confidentially. Settlement therefore remains available without procedural risk. Material arising from an unsuccessful mediation is kept outside the arbitral record, preserving the integrity of the arbitration.

EVIDENCE & PROCEDURE

The Tribunal is not bound by rigid evidentiary formalism. Document production, hearings, witness control, expert evidence, and joinder are governed through Tribunal-issued procedural orders. Electronic proceedings and remote hearings are recognised by the Rules as a matter of right, not as an exception.

CONSOLIDATION OF CONNECTED DISPUTES

Genuinely connected disputes may be consolidated before or after constitution of the Tribunal, avoiding parallel proceedings arising from the same underlying dispute.

TIMELINES AT A GLANCE

Stage / Event	Timeline
Response to a Request	30 days – extendable once, up to 30 days, for sufficient cause
Counter-claim reply	30 days – same extension mechanism
Challenge to an arbitrator	14 days – non-extensible
Board disposal of a challenge	Within 60 days
Emergency Arbitrator appointment	Within 2 business days
Emergency hearing	Within a further 2 business days
Emergency order validity	Ordinarily 90 days, unless modified or extended
Fast-Track award target	Within 6 months of entering upon reference
Final award	Within 12 months of completion of pleadings, subject to Section 29A

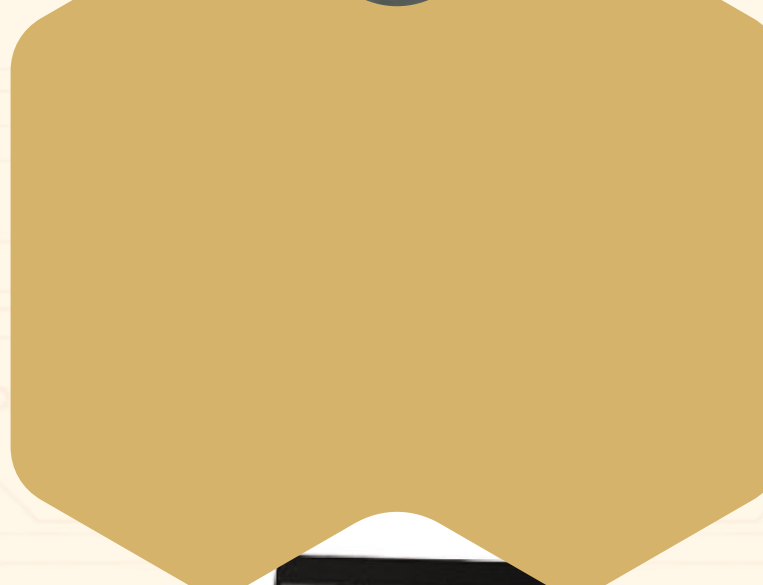


DISCIPLINE YOU CAN SEE

- Filing that enforces itself:**
Structured Requests prevent incomplete filings from entering the process.
- Nothing is overwritten:**
Defects and corrections create new, timestamped versions while preserving the original.
- Deadlines show their working:**
Every deadline records its trigger, time zone, computation, and expiry.
- Duties remain segregated:**
The officer verifying an extension cannot also approve it.
- Availability is verified:**
Arbitrator caseload and availability are checked live before appointment.
- Expiry does not decide the case:**
A missed deadline creates an auditable event; termination remains a Tribunal decision.

TEN REFUSALS. ZERO SHORTCUTS.

1. **No** rule without a workflow.
2. **No** deadline without a computation source.
3. **No** extension without legal authority.
4. **No** authority without role control.
5. **No** filing without service compliance.
6. **No** overwrite of the record.
7. **No** silent expiry.
8. **No** hidden discretion.
9. **No** retrospective alteration.
10. **No** software shortcut over a legal requirement.



ONE PLATFORM. ONE RECORD

The entire case lifecycle. One login.

DOCUMENT REPOSITORY

Every filing, exhibit, and order is maintained in a single versioned repository. Uploads are hashed, prior versions are preserved rather than overwritten, and access follows the user's case role.

CASE MESSAGING

Party-to-registry and party-to-Tribunal communication remains within the platform record. Every communication is timestamped and attributed, reducing the need for official communications to leave the system.

UNIFIED HEARING CALENDAR

Deadlines, hearings, and procedural meetings are maintained on one calendar, automatically fed by the Timeline Engine.

An arbitrator sees their whole docket; a party sees only the clock relevant to their case.

INTEGRATED VIDEO HEARINGS

Hearings, procedural meetings, and mediation sessions run through the platform's own video infrastructure – scheduled against the case file, joined from the case file, and recorded to the case record.

FEE STRUCTURE & ADMINISTRATIVE CHARGES

Domestic arbitrator fees :

Claim value based and capped at INR 50,00,000 per arbitrator.

Administrative charges are graded by claim value, ranging from INR 5,000 for disputes up to INR 5 lakh to INR 1,00,000 for disputes exceeding INR 50 crore, per party.

A 25% addition applies where a sole arbitrator is appointed.

Fees are released in procedural tranches of 20% / 20% / 20% / 40%, rather than as a single lump sum.

A portion of administrative charges supports the Centre's digital infrastructure, including its case management portal and secure systems.



SECURITY, PRIVACY AND EFFICIENCY

IDDRC is designed to make dispute resolution easier to access, simpler to administer, and more efficient to conduct. The entire case lifecycle can be managed through a single digital platform, with electronic filing, secure document management, online communication, virtual hearings, and a unified case calendar brought together in one place. This reduces dependence on physical paperwork and fragmented communication while saving valuable time for parties, counsel, tribunals, and the Centre. Defined workflows and automated timelines also reduce avoidable administrative delays and provide greater predictability throughout the proceedings. At the same time, IDDRC's digital infrastructure is built around confidentiality and controlled access, ensuring that case information and documents remain within a secure environment and are available only to authorised participants. The result is a dispute resolution process that combines ease of use, time economy, cost consciousness, accessibility, and data privacy without compromising procedural discipline.

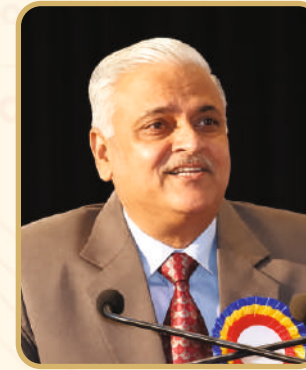


BLOCKCHAIN AND DOCUMENT SECURITY

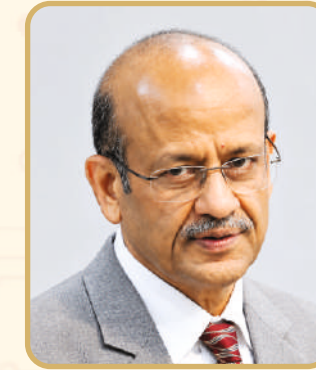
The integrity of the case record is a fundamental part of the IDDRC platform. Every filing, document, communication, decision, and procedural event is preserved as part of a continuous audit record. Documents are hashed, earlier versions are preserved, and records are not silently overwritten or removed. The platform uses a hash chained record so that any alteration to an earlier entry can be detected, creating a tamper evident history of the proceedings. This means that the record itself can demonstrate what happened, when it happened, and how the case developed over time. Through secure document management, controlled access, complete version history, and an audit grade record, IDDRC is designed not only to protect case documents but also to preserve their integrity and reliability throughout the life of the proceeding



The IDDRC Board of Governors



Justice A R Dave



Justice Rajesh Bindal



Justice M R Shah



Justice P P Bhatt



Justice Sonia Gokani



Sr. Adv. Ratan Singh



Sr. Adv. Gourab Banerjee

Strategic Vision and Institutional Commitment

The International Digital Dispute Resolution Centre reflects NFSU's strategic commitment to modernising dispute resolution through structured governance and digital innovation.

Anchored in transparent rules and a secure, audit-grade technological system, IDDRC delivers arbitration and mediation within a disciplined, internationally aligned framework enhancing access to justice, addressing crossborder and digital disputes, and strengthening India's presence in the global dispute resolution landscape.



For any details or queries,
please reach us at:
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